

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 6th August, 2019

DRAFT NOTIFICATION

No. L-7/105(121)/2007-CERC – In exercise of powers conferred by Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission, hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 (hereinafter referred to as the "Principal Regulations") namely:-

Preliminary

1. Short title and commencement

- 1.1 These regulations may be called the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019.
- 1.2 These regulations shall come into force from 1st January, 2020 or such other date as may be notified by the Commission.

2. Amendment to Regulation 2 of the Principal Regulations

- 2.1 Sub-clause (g-a) of clause (1) of Regulation 2 of Principal Regulation shall be substituted as under:-

“(ga) “Intra-Day Transaction / Contingency Transaction” means the continuous transaction which occurs on day (T) after the closure of day ahead market window for delivery of power on the same day (T) except for the duration of the specified hour of delivery of the real-time market, or for the next day (T+1) and which are scheduled by Regional Load Despatch Centre or National Load Despatch Centre.”

2.2 A new sub-clause shall be added after Sub-clause (m) of clause (1) of Regulation 2 of the Principal Regulations, as under :-

“(ma) ‘Real-time transactions’ means the collective transactions which occur on the day of operation (T) or (T-1) after the right to revision of schedule ends for a specified duration of delivery during the day of operation (T) and which are scheduled by Regional Load Despatch Centre or National Load Despatch Centre.”

3. Amendment to Regulation 13 of the Principal Regulations

3.1 A new clause shall be added after clause 13(A) of Regulation 13 of the Principal Regulations, as under:-

“13(B) Procedure for scheduling of transaction in Real-time market”

All the entities participating in the real-time market for a specified duration may place their bids and offers on the Power Exchanges for purchase and sale of power. The window for trade in real-time market for day (Do) shall open from 22.45 hrs to 23.00 hrs of (D-1) for the delivery of power for the first two time blocks of 1st hour of (Do) i.e., 00.00 hrs to 00.30 hrs, and will be repeated every half an hour thereafter. The bidding mechanism for the real-time market shall be double-side closed bid auction for delivery of power in each time block of that hour. The Nodal Agency shall indicate to the Power Exchange(s) the available margin on each of the transmission corridors before the gate closure, i.e. before the window for trade closes for specified duration. The power exchanges shall clear the real-time market from 23.00 hrs till 23.15 hrs based on the available transmission corridor and the buy and sell bids for the RTM for the specified duration. Then the cleared bids shall be submitted by the Power Exchanges to the Nodal Agency for scheduling. The Nodal agency in accordance with the detailed procedure shall announce the final schedule by 23.45 hrs of (D-1) and communicate to the RLDCs to prepare the schedule for dispatch.

Illustration:

The complete timelines for scheduling of the real-time collective transaction is shown in the table below:

RTM Auction Start Time	RTM Auction End Time	RTM Clearing Interval and publication in the website	Communication of Schedule to NLDC/RLDCs/ SLDCs	Final Schedule Preparation	Preparation time for despatch	Delivery Period
Illustration - A						
22:45 Hrs (of the previous day)	23:00 Hrs (of the previous day)	23:00 Hrs – 23:15 Hrs (of the previous day)	23:15 Hrs – 23:30 Hrs (of the previous day)	23:30 Hrs – 23:45 Hrs (of the previous day)	23:45 Hrs – 24:00 Hrs (of the previous day)	00:00:00 – 00:30:00
23:15 Hrs (of the previous day)	23:30 Hrs (of the previous day)	23:30 Hrs - 23:45 Hrs of the previous day	23:45 Hrs – 00:00 Hrs (of the previous day)	00:00 Hrs – 00:15 Hrs	00:15 Hrs – 00:30 Hrs	00:30:00 – 01:00:00
Illustration - B						
07:45 Hrs	08:00 Hrs	08:00 Hrs - 08:15 Hrs)	08:15 Hrs – 08:30 Hrs	08:30 Hrs – 08:45 Hrs	08:45 Hrs – 09:00 Hrs	09:00:00 – 09:30:00
Illustration - C						
20:45Hrs	21:00Hrs	21:00 Hrs – 21:15 Hrs	21:15 Hrs – 21:30 Hrs	21:30 Hrs – 21:45 Hrs	21:45 Hrs - 22:00 Hrs	22:00:00 – 22:30:00

4. Amendment to Regulation 20 of the Principal Regulations

4.1 Clause (1) of Regulation 20 of the Principal Regulations shall be substituted as under:

“(1) All transactions for State utilities and for intra-State entities scheduled by the nodal agency under these regulations, after accounting the changes in the schedules after the execution of the real-time market, shall be accounted for and included in the respective day-ahead net interchange schedules of the concerned regional entity issued by the Regional Load Despatch Centre.”

(Sanoj Kumar Jha)
Secretary

Note:

The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 were notified on 7.2.2008 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 10 and the same were amended vide,

- a. Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Amendment) Regulations, 2009 notified on 29.5.2009 in Part III, Section 4, Sr. No.10 of the Gazette of India Extraordinary.
- b. Corrigendum notified on 10.6.2009 in Gazette of India Extraordinary Part-III, Section 4, Ser. No. 10
- c. Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Second Amendment) Regulations, 2013, notified on 11.9.2013 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 237
- d. Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Third Amendment) Regulations, 2015, notified on 12.5.2015 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 237
- e. Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016, notified on 22.6.2016 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 279
- f. Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018, notified on 2.1.2019 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 23